

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

C.A.NO. 681/95.

DATE OF JUDGMENT: 20-07-95.

BETWEEN:

Moh. Arif Hussain

.. Applicant.

AND

1. Govt. of India rep. by  
its Secretary, Dept. of Atomic Energy,  
New Delhi.

2. The Chief Executive,  
Dept. of Atomic Energy,  
Heavy Water Board, Bombay.

3. The Administrative Officer,  
Heavy Water ~~Project~~ Project,  
Manuguru-507 117.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P. S.R. Babu

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Ramana,  
Ex/Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGA RAJAN, MEMBER (ADMN.)

To

1. The Secretary, Dept.of Automic Energy,  
Govt.of India, New Delhi.
2. The Chief Executive, Dept.of Automatic Energy,  
Heavy Water Board, Bombay.
3. The Administrative Officer,  
Heavy Water Project, Manuguru-117.
4. One copy to Mr.S.R.Babu, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

O.A.No. 681/1995.

Date of judgement: 20 -7-1995.

21

JUDGEMENT

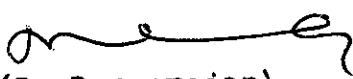
As per the Hon'ble Sri R. Rangarajan, Member (A)

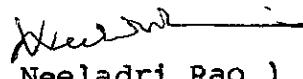
Heard Sri S.R.Babu, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. This OA is filed for a direction to the respondents to provide appointment to the applicant in a suitable post in Heavy Water Project, Manuguru, Khammam District, for which the applicant is entitled to a post against land displaced persons in accordance with the terms stipulated in agreement/document in the land displaced quota.

3. The applicant is a B.Com. graduate with Typewriting Higher grade in English. He appeared for a Group-C Exam. as LDC but it is stated for the respondents that he failed to make grade for appointment as LDC in Group-C but he was found fit for the post of Helper in Group-D. Accordingly, it is stated for the respondents that his name has been empanelled for Helper and letter dt.19.7.95 was produced by the learned standing counsel. As per this letter his name has been considered for appointment and most probably he will be offered the post of Helper during this year itself subject to verification of his character and antecedent.

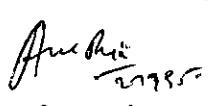
4. In view of this no order is necessary in this O.A. Accordingly this OA is closed. No costs.//

  
(R. Rangarajan)  
Member (A)

  
(V. Neeladri Rao )  
Vice Chairman

SK:kmv

Open Court Dictation  
20-7-1995

  
Deputy Registrar (S)

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN))

DATED 20/7 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in  
OA.No.

681/95

TA.No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Closed

Disposed of with directions.

Dismissed.

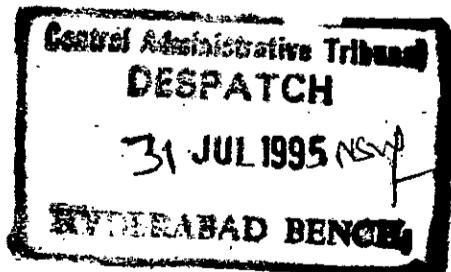
Dismissed as withdrawn.

Dismissed for default

Ordered/Rejected.

No order as to costs.

*No spare copy*



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